



తెలంగాణ రాజపత్రము

**THE TELANGANA GAZETTE
PART IV-A EXTRAORDINARY
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No. 1] HYDERABAD, FRIDAY, JANUARY 2, 2026.

TELANGANA BILLS

TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 2nd January, 2026.

L. A. BILL No. 1 OF 2026.

A BILL FURTHER TO AMEND THE TELANGANA MUNICIPALITIES ACT, 2019.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Sixth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Municipalities (Fourth Amendment) Act, 2026.	Short title and commencement.
(2) It shall be deemed to have come into force with effect from 02.12.2025.	

Amend-
ment of
Schedule-I.
(Act No.11
of 2019.)

2. In the Telangana Municipalities Act, 2019 (hereinafter referred to as the Principal Act), in SCHEDULE-I referred to in sub-section (2) of section 3,-

(i) under the Heading "XV RANGA REDDY" District, the Sl. Nos. 43 (Pedda Amberpet including Bacharam, Gowrelly, Quthbullapur, Tharamathipet and Sainagar grampanchayats), 45 (Jalpally), 47 (Shamshabad including Bahadurguda, Peddagolkonda, Chinnagolkonda, Hamidullanagar, Rasheedguda, Ghansimiyaguda and Shankarapuram Grampanchayats), 48 (Turkayamjal), 49 (Manikonda), (50 Narsingi including Mirjaguda and Janwada Grampanchayat), 51 (Adibatla), and 53 (Thukkuguda including the Harshaguda Grampanchayat) and the entries relating thereto shall be omitted;

(ii) under the Heading "XVII MEDCHAL-MALKAJGIRI" District, the Sl. Nos. 59 (Medchal including Pudur and Railapur Grampanchayats), 60 (Dhammaiguda including Keesara, Yadgarpally, Ankireddypally, Cheeryal, Narsampally and Thimmaipalle Grampanchayats), 61 (Nagaram including the Bogaram, Godumakunta, Kareemguda and Rampally Dayara Grampanchayats), 62 (Pocharam including Venkatapur, Pratapasingaram, Korremul, Kachivanisingaram and Chowdariguda Grampanchayats), 63 (Ghatkesar including Ankushapur, Aushapur, Madharam, Edulabad, Ghanapur and Marpallyguda Grampanchayats), 64 (Gundlapochampally including Muneerabad and Gowdavelly Grampanchayats), 65 (Thumkunta including Bomrasipet, Shamirpet and Babaguda Grampanchayats), 66 (Kompally) and 67 (Dundigal) and the entries relating thereto shall be omitted;

(iii) under the Heading "XXIV SANGAREDDY" District, the Sl. Nos. 103 (Bollaram) 104 (Tellapur including Kardanoor, Muthangi, Pocharam, Paati and Ghanapur

Grampanchayats) and 105 (Ameenpur including the Ilapur, Ilapur Thanda, Patelguda, Dayara, Kistareddypet, Sulthanpur, Wadakpally and Janakampet Grampanchayats) and the entries relating thereto shall be omitted.

3. In the Principal Act, in SCHEDULE-II referred to in sub-section (2) of section 3,-

(i) in Ranga Reddy district, the Sl.Nos. 6 (Badangpet (including survey number 236 to 244 of Sri Sai Balaji Town Ship-II of Sahebnagar Kalan Village of Hayathnagar Mandal)), 7 (Bandlaguda Jagir) and 8 (Meerpet (by merging Meerpet and Jillelguda)) and the entries relating thereto shall be omitted;

(ii) in Medchal-Malkajgiri District, the Sl. Nos. 9 (Boduppal), 10 (Peerzadiguda), 11 (Jawaharnagar) and 12 (Nizampet) and the entries relating thereto shall be omitted.

4. The Telangana Municipalities (Second Amendment) Ordinance, 2025 is hereby repealed.

Amend-
ment of
Schedule-
II.

Repeal
of the
Telangana
Ordinance
No. 10 of
2025.

STATEMENT OF OBJECTS AND REASONS

The Government has identified the Core Urban Region (CURE), extending up to the Outer Ring Road (ORR), as the principal engine of metropolitan growth and a crucial economic zone of the State. The region, though geographically limited, contributes a disproportionately high share to the Gross State Domestic Product (GSDP) and supports intense residential, commercial, industrial, and institutional activity.

Owing to continued population growth, densification, and the expanding metropolitan footprint, the demand for civic amenities such as water supply, sewerage, drainage, road connectivity, solid waste management, and public services has substantially increased and many of these systems function at metropolitan scale and cannot be effectively planned, executed, or managed through multiple independent local bodies.

The present arrangement wherein twenty (20) Municipalities and seven (7) Municipal Corporations within the Core Urban Region are governed under the Telangana Municipalities Act, 2019 and the areas of GHMC are covered under the Greater Hyderabad Municipal Corporation Act, 1955 has resulted in administrative fragmentation, uneven service delivery, and constraints in developing region-wide infrastructure.

In the interest of integrated planning, resource optimisation, and improved urban governance, the Government has decided to merge and subsequently reorganize the twenty eight (28) urban local bodies within the Core Urban Regions (CURE);

As the Legislature of the State was not, then, in session having been prorogued, and to give immediate effect to the above decision, the Governor of Telangana in exercise of his powers under Article 213 of the Constitution of India, has promulgated the Telangana Municipalities (Second Amendment) Ordinance, 2025 (Ordinance No. 10 of 2025) on 01.12.2025, and the same has been published in the Telangana Gazette dated 02.12.2025 and came into force with effect from 02.12.2025.

This Bill seeks to replace the said Ordinance.

A. REVANTH REDDY,
Chief Minister .

**MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE
AND CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE
ASSEMBLY.**

The Telangana Municipalities (Fourth Amendment) Bill, 2026, after it is passed by both the Houses of State Legislature, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

A. REVANTH REDDY,
Chief Minister .

RENDLA THIRUPATHI,
Secretary to Legislature
(Legislative Assembly).